

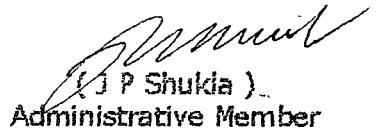
O.A. No. 171/2006

Date of order: 11.09.2006

Mr. Sandeep Bhandawat, counsel for the applicant.
 Mr. M. Godara, proxy counsel for
 Mr. Vinit Mathur, counsel for respondents.

The learned counsel for the respondents has submitted that vide order dated 7th September 2006, the requisite relief have been granted to the applicant. A copy of the same is directed to be taken on record. The learned counsel for the applicant submits that the applicant has more satisfied.

In the premises, nothing survives in this Original Application and the same stands disposed of having become infructuous. However, there shall be no order as to costs. The interim order which has been passed earlier in this case is rendered ineffective.

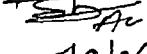

 (J P Shukla)

Administrative Member

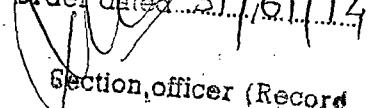

 (J K Kaushik)

Judicial Member


 Vinit Mathur


 25/9/06

Part-II and III destroyed
 in my presence on 31/8/14
 under the supervision of
 section officer () as per
 order dated 31/8/14


 Section officer (Record)